

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A.No. 367/95

Tuesday this the 13th day of June, 1995.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN,ADMINISTRATIVE MEMBER

1. Mohammed Ismail,S/o Ahmed Koya,
Aged 33 years,
Chemmarakarayil House,
Thottappally.
2. Parameshwaran Kutty, S/o Sivaraman Nair,
Aged 40 years,
Kunnathumparambil,
Avalukunnu P.O. ..Applicants

(By Advocate Mr.M.R.Rajendran Nair)

vs.

1. The Chief General Manager,
Telecommunications,
Kerala Circle,Trivandrum.
2. The Telecom District Manager, Alleppey.
3. The Sub-Divisional Officer,Telegraph, Alleppey. ..Respondents

(By Advocate Mr.Shefik for SCGSC)

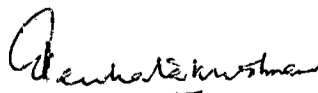
ORDER

CHETTUR SANKARAN NAIR(J),VICE CHAIRMAN:

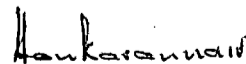
Applicants seek a declaration that they are entitled to be reengaged. Dealing with similar claims in O.A.1402/93 and connected cases, we had directed the employees to raise their claims before the department and directed the department to adjudicate on such claims.The decision in those cases should on principle govern the decision in the instant case also. Applicants may seek relief adopting the modalities indicated in O.A.1402/93 and related cases.

2. Application is disposed of as aforesaid. No costs.

Dated the 13th June, 1995.



P.V.VENKATAKRISHNAN
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN